

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

CP (IB) No.51/Chd/Pb/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Petitioner**

Versus

Geeti Jain ... **Respondent**

Under Section: 95(1), IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Viren Sharma, Advocate.

For the Respondent/Personal Guarantor : None.

ORDER

None appears on behalf of the respondent-Personal Guarantor. Out of sheer indulgence, one last opportunity is granted to the Personal Guarantor to file the objections, if any, within two weeks with a copy in advance to the counsel opposite. Response to the objections thereto, if any be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)